

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 in respect of four assets at Dehar under System Strengthening Scheme in Northern Region.
- Date of Hearing** : 19.8.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd & 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri V.P Rastogi, PGCIL
Shri B.D. Das, PGCIL
Shri Sanjay Srivastav, BRPL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for determination of transmission tariff from COD to 31.3.2019 in respect of the following assets at Dehar under "Strengthening Scheme in Northern Region":-

- (i) Asset-I: Extension of Kota 400/220 kV Sub-station (Powergrid)-Shifting of 400 kV, 50 MVAR line reactor from Merta to Kota Sub-station for its use as Bus Reactor and 400 kV Bus reactor bay;
- (ii) Asset-II: Extension of Koteshwar 400/220 kV Sub-station (THDC)-Installation of 400 kV, 125 MVAR bus reactor along with associated bay at Koteshwar;
- (iii) Asset-III: Extension of Dehar 400/220 kV Sub-station (BBMB)-Installation of 400 kV, 1x63 MVAR bus reactor-II through a single 400 kV hybrid GIS bay; and
- (iv) Asset-IV: Replacement of 250 MVA ICT with 4x105 MVA, 1-phase ICT & retrofitting of associated 400/220 kV bay equipment and protection relays.



3. The representative of the Petitioner submitted that earlier Petition No. 234/TT/2016 was filed for determination of tariff of the subject assets under the 2014 Tariff Regulations. However, the Commission *vide* order dated 17.10.2017 disallowed the tariff of the instant assets with direction to the Petitioner to file a fresh petition in respect of the subject assets along with all the relevant information as per the 2014 Tariff Regulations. Accordingly, the instant petition has been filed by the Petitioner. The scope of the scheme was discussed and agreed in 30th meeting of the Standing Committee held on 19.12.2011 and 25th NRPC meeting held on 23.2.2012.

4. As per the Investment Approval dated 26.10.2012, the SCOD of the instant assets was 14.10.2014 against which Assets-I, II, III and IV were put into commercial operation on 1.4.2016, 22.7.2017, 13.10.2017 and 3.2.2017 respectively. There is time over-run of 18-36 months in respect of the instant assets. It was submitted that the reasons for time over-run are submitted in the petition. There is cost over-run in case of three assets out of the four assets. The details of asset-wise cost variation along with Form 5B have been submitted. It was submitted that Initial Spares claimed are more than the ceiling specified in the 2014 Tariff Regulations and prayed that the same may be allowed under Regulations 54 and 55 of the 2014 Tariff Regulations.

5. The representative of the Petitioner reiterated the submissions made during the hearing on 11.2.2020 regarding Asset-I which was shifted from Merta Sub-station and sought two weeks' time to submit the revised tariff calculations for the shifted asset. He submitted that reply to queries/ directions in RoP (record of proceedings) for hearing dated 11.2.2020 and rejoinder to the reply of BRPL have been filed *vide* affidavits dated 4.5.2020 and 10.2.2020 respectively.

6. Learned counsel for Respondent BRPL has submitted that reply in the matter was filed *vide* affidavit dated 13.6.2019. He submitted that the RCE submitted by the Petitioner does not show proper reasons and justifications of the time over-run and cost over-run. The Petitioner should clarify who is the competent authority to approve the RCE and whether the competent authority has delegated the authority to approve RCE to others and if so, the Petitioner should submit that authorisation. He submitted that in terms of APTEL judgment dated 18.1.2018 in Appeal No. 198 of 2015, the tariff for use of line reactor as bus reactor at Kota Sub-station should be disallowed as the same is not in regular use. He submitted that time over-run may be disallowed as it was attributable to the Petitioner and the reasons given by the Petitioner do not fall under Regulation 12(2) of the 2014 Tariff Regulations. He prayed that reply of BRPL may be considered while considering the claims of the Petitioner.

7. In response to query of Commission regarding time over-run of the instant assets, the representative of the Petitioner submitted that it will furnish additional affidavit explaining in detail the reasons and chronological events justifying the reasons for time over-run. He further submitted that justifications for cost over-run have already been furnished. He further sought time to submit information as per revised tariff Forms in case of the shifted asset.

8. The Commission directed the Petitioner to submit the information by 4.9.2020 with a copy to the Respondents, who may file their rejoinder, if any, by 19.9.2020.



9. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

